



Government of Jammu and Kashmir
Civil Secretariat Home Department
Srinagar/Jammu.

NOTIFICATION

Srinagar, the 19th October, 2019

SRO:-604 Whereas on 03.10.2017 Police Station, Qazigund, received an information through reliable source to the effect that banned LeT outfit militants namely 1. Shakoor Ahmad Dar 2. Azad Ahmad Malik @ Dada 3. Bin Yamin Yousuf @ Bilal Dar 4. Shamus Ul Waqar Teeli @ Paira 5. Idress Ahmad Bhat @ Gabber 6. Shair Ahmad Makroo with the help of some OGWs of the said outfit killed one Showkat Ahmad Dar S/o Abdul Rehman R/o Arwani with their illegally acquired weapons. They have also slit the throat of the deceased with some sharp edged weapon and threw his dead body at sesman near grid station adjacent to National Highway; and

2. Whereas, a case FIR No.260/2017 U/S 364,120-B,302 RPC 7/27, A.Act 13,16,18,19 ULA(P) Act of 1967 was registered at Police Station, Qazigund and investigation taken up;-and

3. Whereas, during the course of investigation, on the basis of statement of witnesses, the seizure memos and other evidence, the Investigating Officer established a prima-facie case against the accused persons namely 1. Shakoor Ahmad Dar R/o Sopat Devar Kulgam. 2. Bin Yamin Yousuf @ Bilal Dar S/o Mohammad Yousuf Dar R/o Khudwani Kulgam 3. Yawar Bashir Wani S/o Bashir Ahmad Wani R/o Hablish Devsar Kulgam 4. Azad Ahmad Malik @ Dada S/o Nazir Ahmad R/o Arwani Bijbehera 5. Shamus Ul Waqar Teeli @ Paira S/o Mohammad Amin Teeli R/o Larn Ganjpora 6. Idrees Ahmad Bhat @ Gabber S/o Mohammad Ramzan R/o Arwani Bijbehera 7. Shair Ahmad Makroo S/o Gh. Rasool R/o Ghat Qaimoh Kulgam 8. Asif Naseer Malik S/o Naseer Ahmad Malik R/o Khalgund Saidwari under sections 364,120-B,302 RPC 7/27 A.Act 13,16,18,20 of the Unlawful Activities (Prevention) Act 1967 and against accused 9. Rayees Ahmad Dar S/o Gh. Mohd Dar R/o Chanpora Frisal Kulgam 10. Sabzar Ahmad Khar @ Sahab Khar S/o Gh Mohd R/o Redwani Payeen Ghat Kulgam 11. Hazik Ahmad Rather S/o Gh. Hassan Rather R/o Sopat Devsar Kulgam 12. Yazil Ahmad Makroo S/o Mushtaq Ahmad Makroo R/o Arwani Bijbehara. 13. Sartaj Ahmad Allie S/o Ab Gani Allie R/o Hawoora Mishipora Qaimoh Kulgam under sections 364,120-B,13,18, 19 of the Unlawful Activities (Prevention) Act 1967 and against accused 14. Khurshid Ahmad Dar S/o Mohd Munawar Dar R/o Sopat Devsar Kulgam, and 15. Sabeel Javid Khan @ Shano Khan S/o Javid Ahmad Khan R/o Dawalat Abad Baderagund Qazigund under sections 13,18,19 of the Unlawful Activities (Prevention) Act 1967. A1,A2,A3,A4,A6,A7,A8,A12 have either been eliminated in different encounters or expired; and

4. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents

relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the said accused persons; and

5. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused persons for their prosecution under the aforesaid provisions of law.

Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accords sanction for launching prosecution against the following accused persons for the commission of offences punishable under various sections of the Unlawful Activities (Prevention) Act 1967 indicated against each arising out of FIR No.260/2017 of P/S Qazigund;-

S.No	Name of the accused person	Sections of Law
A5.	Shamsul Waqar Teeli @ Paira S/o Mohmmad Amin Teeli R/o Ganjipora	13,16,18,20 ULA(P) Act.
A9.	Rayees Ahmad Dar S/o Ghulam Muhammad Dar R/o Chanpora Frisal.	13,18,19 ULA(P) Act
A10.	Sabzar Ahmad Khar S/o Ghulam Muhammad Khar R/o Ghat Redwani	13,18,19 ULA(P) Act
A11.	Hazik Ahmad Rather S/o Ghulam Hassan Rather R/o Sopat	13,18,19 ULA(P) Act
A13.	Sartaj Ahmad Allie S/o Ab. Gani Allie R/o Hawoorah Mishipora.	13,18,19 ULA(P) Act
A14.	Khursheed Ahmad Dar S/o Mohammad Munawar Dar R/o Sopat.	13,18,19 ULA(P) Act
A15.	Sabeel Javid Khan S/o Javid Ahmad Khan R/o Dreein Dawlatabad	13,18,19 ULA(P) Act

By Order of the Government of Jammu and Kashmir.

Sd/-

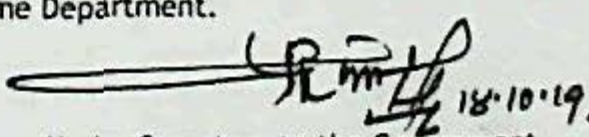
Principal Secretary to the Government
Home Department

Dated: 18.10.2019

No. Home/Pros/56/2018

Copy to:-

1. Director General of Police, J&K, Jammu. This has reference to his letter No.Legal/Sanc-35/S/2018/62679-82 dated 15/09/2018 and No. Legal/Sanc-35/S/2018/27274-76 dated 09.05.2019. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.


Under Secretary to the Government
Home Department.